

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NO. 22 OF 2019
IN
DFR NO. 5123 OF 2018

Dated: 9th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

KEI-RSOS Petroleum & Energy Pvt. Ltd. ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sumit Kishore

Counsel for the Respondent(s) : Ms. Vidhi Thukral for R-1

ORDER

IA NO. 22 OF 2019
(Appl. for condonation of delay in filing the appeal)

Issue notice to the Respondent returnable on 18.01.2019. Ms. Vidhi Thukral takes notice on behalf of Respondent No.1 and seeks a week's time to file reply/objections to this application, if any. Time is granted. She may file the same on or before 16.01.2019 with advance copy to the other side.

List the matter on **18.01.2019.**

(B.N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson

ts/kt